

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-448(PB)/2017

IN THE MATTER OF:

Rajendra Kumar Saxena

.... Applicant/petitioner

Vs.

Earth Gracia Buildcon Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 20.01.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Reena Chaudhary, Adv.

For the Respondent :

ORDER

CA-551(PB)/2020:-

Learned counsel for the prospective resolution applicant is present. The registry is directed to issue notice of this application to the RP namely Ms. Manisha Rawat.

Learned counsel for the prospective resolution applicant is also at liberty to serve private notices to the RP by all modes with a direction that she shall remain present before this Bench on the next date of hearing.

List on 21.01.2020.

-sd-

SAROJ RAJWARE
MEMBER (TECHNICAL)

-sd-

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

20.01.2020
Aarti Makker